



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.891/2020

This the 15thday of July, 2020

**Hon'ble Mr. Pradeep Kumar, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Rajesh Kumar

Age about 42 Years
S/o Late Shri Thakur Ram
R/o C-9, Ankur Vihar, DLF,
Ghaziabad

Also at:

Room No. 240/243/244,
2nd Floor, Wing-A
Shastri Bhawan
New Delhi-110001

...Applicant

(By Advocate: Sh. Upendra Pratap Singh)

VERSUS

1. Union of India

Ministry of Social Justice and Empowerment
Department of Social Justice and Empowerment
Through the Director (Admin)
Room No. 637, Wing-A,
Sashtri Bhawan, Dr. Rajendra Prasad Road,
New Delhi- 110001

... Respondents

(By Advocate :Sh. Ranjan Tyagi)

ORDER (Oral)

Hon'ble Mr. Pradeep Kumar, Member (A):

A show cause notice has been issued to the applicant on 12.06.2020 as to why his service should not be dismissed. The applicant has submitted a representation on 19.06.2020



which is yet to be decided. However, feeling aggrieved at this turn of events, applicant has preferred this OA.

2. Matter has been heard. Sri Upendra Pratap Singh represented the applicant and Sri Ranjan Tyagi represented the Respondents on advance notice.

3. After arguing the matter for some time and at the request of counsel for the applicant, the instant OA is disposed off at the admission stage itself, without going into the merits of the case, with direction to the respondents to decide the aforesaid representation of the applicant dated 19.06.2020 by passing a reasoned and speaking order within a period of three months, under advice to the applicant.

4. No order as to costs.

(R.N. Singh)
Member (J)

(Pradeep Kumar)
Member (A)

/sd/vb/pinky